

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

(CAA)-67(PB)/2017

**IN THE MATTER OF:**

<b>YP Investment Pvt. Ltd.</b>	....	<b>APPLICANT / PETITIONER</b>
<b>And</b>		
<b>Magnum Strips and Tubes Pvt. Ltd.</b>	....	<b>RESPONDENT</b>

**SECTION:**

**Under Section 230 to 232 of the Companies Act**

**Order delivered on 10.08.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR**  
**Hon'ble President**

**DEEPA KRISHAN**  
**Hon'ble Member (Technical)**

For the ROC/RD(NR), Delhi

:- Mr. Manish Raj, Company Prosecutor

For the OL, Delhi

Ms. Chetna Kandpal, Company  
Prosecutor

**ORDER**

Learned Company Prosecutor for the RD seeks two weeks' time to file its reply. Let the reply be filed within two weeks with a copy in advance to the learned Counsel for the petitioner.

List for arguments on 12<sup>th</sup> September, 2017.

Sd-

**(CHIEF JUSTICE M. M. KUMAR)**  
**PRESIDENT**

Sd-

**(DEEPA KRISHAN)**  
**MEMBER (TECHNICAL)**